

27.9.2012

O.A. No.347/2009

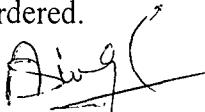
Hon'ble Sri Justice Alok Kumar Singh, Member (J)
Hon'ble Sri S.P.Singh, Member (A)

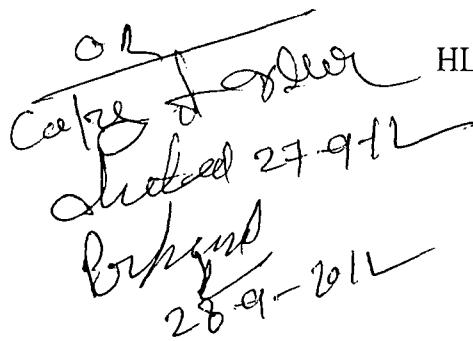
Sri A.K.Singh for applicant
Sri Ankit Srivastava for Sri Anurag Srivastava

M.P. No. 219/2012: This is an application for amendment on the ground that during pendency of the O.A., the respondents have filled the vacancy in question by appointing one Sri Attar Singh by transferring him from Etawah but no amendment has been sought to implead the above Attar Singh also as one of the respondents. Therefore, this amendment application is misconceived hence rejected.

After dictation of the above order, the learned counsel for applicant says that this O.A. may be dismissed as withdrawn with permission to file a fresh and accordingly it is so ordered.


Member (A)


Member (J)


O.A.
Came to order
dictated 27.9.12
Dishant
28.9.2012